

The Gazette of India

EXTRAORDINARY

PART III - Section 4

PUBLISHED BY AUTHORITY

No. 119] NEW DELHI, MONDAY, JULY 12, 2004/ASADHA 21, 1926

MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

(AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY)

NOTIFICATION

New Delhi, the 1st July, 2004

F. No. APEDA/SEC/GEN/30. – In exercise of the powers conferred by Section 33 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 (2 of 1986), the Agricultural and Processed Food Products Export Development Authority, with the previous sanction of the Central Government, hereby makes the regulations to amend the Agricultural and Processed Food Products Export Development Authority Regulations, 1999 namely:-

1. (1) These regulations may be called the Agricultural and Processed Food Products Export Development Authority (Amendment) Regulations, 2004.
- (2) They shall come into force on the date of their publication in the official Gazette.
2. In the Agricultural and Processed Food Products Export Development Authority Regulations, 1999 (hereinafter referred to as the said regulations), for regulation 5, the following regulation shall be substituted, namely:-

“5. Power of Central Government to call meetings:- Notwithstanding anything contained in these regulations, the Central Government may, at any time, call a meeting of the Authority.”

3. In sub-regulation (1) of regulation 7 of the said regulations, for the words “at least eight members:”, the words “at least ten members” shall be substituted.
4. In sub-regulation (2) of regulation 10 of the said regulations, for the words “shall have a second or casting vote”, the words “shall have the casting vote” shall be substituted.
5. In sub-regulations (2) of regulation 11 of the said regulations, for the words “shall be a effectual and binding”, the words “shall be effective and binding” shall be substituted.
6. In sub-paragraph of sub – regulation (2) of regulation 15 of the said regulations, for the words “every decision of each of the Committees of a policy nature”, the words “every decision of each of the Committees of a policy nature viz. a decision having a permanent bearing on the functioning of the Authority or a recurring financial implication for the Authority”, shall be substituted.
7. In sub-regulation (2) of regulation 26 of the said regulations, for the words “shall have a second or casting vote”, the words “the words “having monthly remuneration” shall be substituted.
8. In clause (f) of sub-regulation (9) of regulation 28 of the said regulations, for the word “having basic monthly remuneration, “the words “having monthly remuneration” shall be substituted.

(File No.7/1/2003-EP(Agri.IV)
K.S. MONEY, CHAIRMAN
[ADVT/HI/IV/166/04-Exty.]

Note : The principal regulations were published in the Gazette of India vide notification number F.No.11/5/86-EP (Agri.IV) dated the 11th August, 1999.